



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D. B. Civil Writ Petition (PIL) No. 10192/2022

Priyansha Gupta

----Petitioner

Versus

Union of India

----Respondents



For Petitioner : Ms. Priyansha Gupta petitioner in person.
For Respondents : Mr. Rajesh Maharshi Additional Advocate General with Mr. Udit Sharma Advocate.
Mr. Chandra Shekhar Sinha Advocate on behalf of Mr. R.D. Rastogi Additional Solicitor General.
Mr. Kinshuk Jain Advocate.

**HON'BLE MR. JUSTICE MANINDRA MOHAN SHRIVASTAVA
HON'BLE MRS. JUSTICE SHUBHA MEHTA**

Order

29/07/2022

Heard.

Mr. Kinshuk Jain, learned counsel, who is present in the Court and usually represents the Central Board of Indirect Taxes and Customs, Department of Revenue, Ministry of Finance, Government of India, is directed to take notice on behalf of Respondent No. 4.

Let a copy of petition along with annexures be supplied to Mr. Kinshuk Jain, learned counsel during course of the day.

Learned counsel for the respective respondents pray for and are granted time to file reply before next date of hearing.

On the next date of hearing, learned counsel for the respective respondents will file affidavit clearly stating as to what



steps have been taken to prevent and prohibit online sale of electronic cigarettes. The status of action taken by respective respondents shall also be placed for consideration by this Court on the next date of hearing.

List this matter on 29.08.2022.



(SHUBHA MEHTA),J

(MANINDRA MOHAN SHRIVASTAVA),J

MANOJ NARWANI /14

सत्यमेव जयते



सत्यमेव जयते